

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

18. **IA-4701/2023 in C.P.(IB)/1093(MB)/2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES:

Allahabad Bank

Vs

N Kumar Housing & Infrastructure Private Limited

SECTION: 7, 60(2), 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

This matter heard through Video Conference:

1. Mr. Charles D'Souza a/w V. N. Ajikumar, Ld. Counsel for the Financial Creditor present (VC). Mr. Sandeep Bajaj a/w Miss Aakanksha Nehra, Miss Gunjan Nayyar, Ld. Counsel for the Resolution Professional present (VC). Ms. Minita D Raja, Resolution Professional present in person through VC.
2. Two weeks' time is granted finally to the Respondent to file reply, with a copy served upon the Applicant at least three days in advance of the next date of hearing.
3. List this matter on **22.04.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)